

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F', NEW DELHI**

**Before Sh. S.V.Mehrotra, AM
And Shri C.M.Garg, JM**

ITA No. 238/Del/2014 : Asstt. Year : 2009-10

Income Tax Officer, Ward -33(2), New Delhi	Vs	Rajesh Babbar 2120/3, Bank Street, Karol Bagh New Delhi
APPELLANT)		(RESPONDENT)
PAN No. AAGPB8370A		

Assessee by : None

Revenue by : Ms . Rakhi Bimal, Sr. D.R.

Date of Hearing : 12.05.2016	Date of Pronouncement : 13.05.2016
------------------------------	------------------------------------

ORDER

PER C.M.Garg, JM

This is an appeal filed by the Revenue has been directed against the order of the CIT(A)- XXVI, New Delhi dated 16.10.2013 passed in first appeal no. 373/2011-12 for AY 2009-10.

2. None present for the assessee, Mrs. Rakhi Bimal, Sr. DR represented the Revenue.

3. In terms of CBDT Circular No.21/2015 dated 10th December,2015, F.No. 279/Misc./142/2007-ITJ(Pt.) read with S.268 A of the Income Tax Act 1961, this appeal by the Revenue should have been withdrawn or should not be pressed by the Revenue. In view of the above this appeal by the Revenue is dismissed in limine.

3. In the result Revenue's appeal is dismissed in limine.

Order pronounced in the Open Court on 13 May, 2016.

Sd/-
(S.V.MEHROTRA)
ACCOUNTANT MEMBER

Dated: 13 /05/2016

Binita

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(C.M.GARG)
JUDICIAL MEMBER

ASSISTANT REGISTRAR

ITAT NEW DELHI

		Date	
1.	Draft dictated on	12/05/2016	PS
2.	Draft placed before author	12/05/2016	PS
3.	Draft proposed & placed before the second member	.2016	JM/AM
4.	Draft discussed/approved by Second Member.		JM/AM
5.	Approved Draft comes to the Sr.PS/PS		PS/PS
6.	Kept for pronouncement on		PS
7.	File sent to the Bench Clerk		PS
8.	Date on which file goes to the AR		
9.	Date on which file goes to the Head Clerk.		
10.	Date of dispatch of Order.		